

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MINDRA EV PRIVATE LIMITED (UNDER CIRP)**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Mindra EV Private Limited
2.	Date of incorporation of corporate debtor	31.05.2022
3.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.-of corporate debtor	U32309GJ2022PTC132525
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 160, Devraj Industrial Park, Piplaj-Pirana Road, Lambha, Ahmedabad, Daskroi, Gujarat, India, 382405
6.	Insolvency commencement date in respect of corporate debtor	19.12.2025 i.e. the date on which the order is passed by the Hon'ble NCLT, Ahmedabad, Division Bench. Order received on – 22.12.2025
7.	Estimated date of closure of insolvency resolution process	17.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajender Pal Chandel IBBI Registration No. IBBI/IPA-002/IP-N01220/2022-2023/14135
9.	Address and e-mail of the interim resolution professional, as registered with the Board	171E, POCKET -4, MAYUR VIHAR, PHASE-1, NEW DELHI, East, National Capital Territory of Delhi ,110091 Email id- <a href="mailto:rpchandel.ip@gmail.com">rpchandel.ip@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	171E, POCKET -4, MAYUR VIHAR, PHASE-1, NEW DELHI, East, National Capital Territory of Delhi ,110091 Email- <a href="mailto:cirpmindraevprivatelimited@gmail.com">cirpmindraevprivatelimited@gmail.com</a>
11.	Last date for submission of claims	02.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Mindra EV Private Limited on 19.12.2025. (Order Received on-22.12.2025)

The creditors of Mindra EV Private Limited, are hereby called upon to submit their claims with proof on or before 02.01.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional**

Sd/-

Rajender Pal Chandel

Interim Resolution Professional

Date: 22.12.2025

Place: New Delhi

Reg No.- IBBI/IPA-002/IP-N01220/2022-2023/14135

Email- [cirpmindraevprivatelimited@gmail.com](mailto:cirpmindraevprivatelimited@gmail.com)



**Bank of Baroda**  
**बैंक ऑफ बरोडा**  
**Bank of Baroda**

New Ranip Branch: 15-18 GF, Shlok Residency, Opp. Alok Residency,  
 80 Ring Road, Ranip, Ahmedabad 382470  
 Phone : 079-27590231/32 Email: ranip@bankofbaroda.com

### POSSESSION NOTICE [Rule 8(1)] (For Immovable Property)

Whereas, the undersigned being the authorized officer of Bank of Baroda under the securitisation and reconstruction of Financial Assets Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued demand notice dated 14/05/2025 calling upon the borrower Name of Mr. VIPUL KUMAR BHUKHABHAI VAGHELA & MRS. SNEHALBEN VIPULBHAI VAGHELA to repay the amount mentioned in the notice being aggregated Amount Rs.42,96,932.91/- (In Word Rupees Forty Two Lakhs Nanty Six Thousand Nine Hundred Thirty Two And Ninety One Paisa Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules 2002 on this the 21st day of DECEMBER of the year 2025.

The Borrower / Mortgagees in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subjects to the charge of the for an amount Rs.42,96,932.91/- (In Word Rupees Forty Two Lakhs Nanty Six Thousand Nine Hundred Thirty Two And Ninety One Paisa Only) Plus, further interest thereon at the contractual rate plus cost charges till date of payment loss recovery.

The Borrower's attention is invited to the provisions of Sub Section (8) of the section of the SARFAESI Act. Respect of time available, to redeem the secured assets.

### DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Residential immovable property bearing- Equitable Mortgage of FLAT NO 601 ON 6TH FLOOR IN BLOCK D measuring 64.22 sq. mts (Carpet Area) along with undivided proportionate share admeasuring 20.21 sq. mts in the scheme known as "SWAGAT QUEENS" lands constructed on NA land bearing revenue Survey No. 27 admeasuring 18075 sq. mts which was comprised in town planning scheme, No.8 and allotted final plot no. 25 admeasuring 11749 sq. mts situated lying and being at Mouje- SARGASAN Taluka- Gandhinagar and District- Gandhinagar.

The said property is bounded as under:

East : Society Boundary wall North : Society Boundary wall  
 West : Passage and Block C South : Society Road and Block No. E

Date : 21-12-2025 Authorised Officer  
 Place : Ahmedabad Bank of Baroda

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India. (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF MINDRA EV PRIVATE LIMITED (UNDER CIRP)

### RELEVANT PARTICULARS

Sr.	Name of corporate debtor	Mindra EV Private Limited
1.	Date of incorporation of corporate debtor	31.05.2022
2.	Authority under which corporate debtor is incorporated / registered	ROC, Ahmedabad
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32309GL2022PC132525
4.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 160, Dewraj Industrial Park, Pipalji-Pirana Road, Lambha, Ahmedabad, Daskroi, Gujarat, India, 382405
5.	Insolvency commencement date in respect of corporate debtor	19.12.2025 i.e. the date on which the order is passed by the Hon'ble NCLT, Ahmedabad, Division Bench. Order received on - 22.12.2025
6.	Estimated date of closure of insolvency resolution process	17.06.2026
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajender Pal Chandel IBI Registration No. IBI/PA-002/P-101/220/2022-2023/14135
8.	Address and e-mail of the interim resolution professional, as registered with the Board	171E, POKKET - 4, MAVUR VIHAR, PHASE-1, NEW DELHI, East, National Capital Territory of Delhi, 110091 Email id: rpalchandel@ip@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	171E, POKKET - 4, MAVUR VIHAR, PHASE-1, NEW DELHI, East, National Capital Territory of Delhi, 110091 Email: cirp/mindraevprivatelimited@gmail.com
10.	Last date for submission of claims	02.01.2026
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Mindra EV Private Limited on 19.12.2025. (Order Received on: 22.12.2025)

The creditors of Mindra EV Private Limited, are hereby called upon to submit their claims with proof on or before 02.01.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
 Sd/-  
 Rajender Pal Chandel  
 Interim Resolution Professional  
 Reg No. - IBI/PA-002/P-101/220/2022-2023/14135  
 Email: cirp/mindraevprivatelimited@gmail.com

Date: 22.12.2025  
 Place: New Delhi

### BAID INDUSTRIES PRIVATE LIMITED (in Liquidation)

CIN: U17100GJ2007PT050851

Registered Address: Plot No. 8, G. I. D. C. Panoli, Ankleshwar, Gujarat, India - 384116.

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder for Sale of Plant & Machinery and Land & Building of M/s. BAID INDUSTRIES PRIVATE LIMITED (in Liquidation) in accordance with Regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The sale will be conducted by the undersigned through the e-auction platform: <https://baanet.com/login> as per Schedule I under Regulation 33 of the IBI (Liquidation Process) Regulations, 2016 for the following:

Block	Asset	Particulars	Reserve Price(Rs.)	EMD Amount (Rs.)	Incremental Value (Rs.)
A	Land & Building Along with Plant & Machinery	Site Address: Plot No. 8, G. I. D. C. Panoli, Ankleshwar, Gujarat, India - 384116	21,05,92,255.00	2,10,59,225.50	5,00,000.00
B	Only Plant & Machinery	Site Address: Plot No. 8, G. I. D. C. Panoli, Ankleshwar, Gujarat, India - 384116	4,05,92,255.00	40,59,225.50	5,00,000.00
C	Only Land & Building	Site Address: Plot No. 8, G. I. D. C. Panoli, Ankleshwar, Gujarat, India - 384116	17,00,00,000.00	1,70,00,000.00	5,00,000.00

Submission of Requisite Forms, Affidavits, Declaration etc. on Baanet Portal

Declaration etc. on Baanet Portal

Site visit / Inspection Date

Last Date for Submission of EMD

Date and Time of E-Auction

Block A - Land & Building Along with Plant & Machinery

Block B - Only Plant & Machinery

Block C - Only Land & Building

E-Auction Service Provider: BAANKNET

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "NO RE-COURSE BASIS" and "WHATSOEVER THERE IS BASIS" through approved service provider, BAANKNET.
- This E-Auction Notice shall be read in conjunction with the complete E-Auction Process Information Document containing details of the assets, e-auction bid form, declaration and undertakings, general terms and conditions of the e-auction sale which will be made available on the website of the E-Auction Service Provider.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of assets put on auction will be permitted to interested bidders at sites from 23-12-2025 to 05-01-2026.
- Intending bidder must upload the Request Letter for E-Auction participation, along with KYC and complete E-Auction Process Information Document containing details of the assets, e-auction bid form, declaration and undertakings, general terms and conditions of the e-auction sale and other necessary documents, on the BAANKNET portal. The deadline for this submission is January 05th, 2026.
- The formats for the required documents can be found in the E-Auction Process Document on the BAANKNET portal. The requisite Forms, Affidavits, Declaration etc., should be submitted on the e-auction portal: <https://baanet.com>.
- The EMD must be deposited through the e-auction portal: <https://baanet.com>. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through the e-auction portal: <https://baanet.com>, last date for the submission of EMD is January 05th, 2026.
- The bidders are requested to visit <https://baanet.com> for detailed terms and conditions for e-auction process before submitting their bids and taking part in the e-auction sale proceedings.
- If the auction of Block A is successfully conducted, then auction of Block B and Block C will be cancelled.
- If the auction of Block A is not conducted successfully, then auction of Block B will be conducted.
- If the auction of Block B is not conducted successfully, then only auction of Block C will be conducted. In case the auction of Block B is not conducted successfully, then auction of Block C will not be conducted.

IP Jaykishan Rathi, Liquidator,  
 BAID INDUSTRIES PRIVATE LIMITED - In Liquidation,  
 Reg. No. IBI/PA-001/P-027/10/2022-2023/14166,  
 Add: 3040, 3rd Floor, Trade House, Near Rusabhai Petrol Pump,  
 Ring Road, Surat, Gujarat, 395002.  
 Email: baaid.cirp@gmail.com

Date: 23/12/2025  
 Place: Gujarat

**AAVAS FINANCIERS LIMITED**  
 (CIN:L65922RJ2011PLCO34297) Regd. & Corp. Office: 201-202, 2nd Floor,  
 South End Square, Mansarovar Industrial Area, Jaipur, 302020

### POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of AAVAS FINANCIERS LIMITED under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned as below. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the AAVAS FINANCIERS LIMITED for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
PRAVINSINH DOLATSINH CHAVDA, CHAVADA RANJANBEN PRAVINSINH (A/C NO.) 231204102495773	8 OCT 25 Rs. 553199/- 3 OCT 25	GRAM PANCHAYAT PROPERTY NO. 1461/1 DUNGARIPURA, NR. PRIMARY SCHOOL, AT RANIYA TA THASRA, DIST. KHEDA, GUJARAT ADMEASURING 670 SQ.FT.	SYMBOLIC POSSESSION TAKEN ON 18 DEC 25
HARIJAN SANJAYKUMAR, SAROJIBEN SANJAYBHAI HARIJAN GUARANTOR - SOLANKI NARENDRABHAI SHANABHAI (A/C NO.) 231201603104677 & 231201603225275	8 OCT 25 Rs. 679474/- & Rs. 431344/- 3 OCT 25	FLAT NO. 401, FOURTH FLOOR - "LAXMI FLAT" C.S.NO. 2806/A, 2817, 2818, MANIAPUR, VADODARA, GUJARAT ADMEASURING 600 SQ.FT.	SYMBOLIC POSSESSION TAKEN ON 19 DEC 25
REHMAN MERAB KHAN, JANU JANU GUARANTOR - RAJAB ALI (A/C NO.) 231223703273134	8 OCT 25 Rs. 817592/- 3 OCT 25	HOUSE PROPERTY BEARING PLOT NO.52, REVENUE SURVEY NO.359, VILLAGE: VARSAMEDI, TAL : ANAJR, DIST : KACHCHH, GUJARAT ADMEASURING 92.03 SQ. MT.	SYMBOLIC POSSESSION TAKEN ON 18 DEC 25
DAXABEN SHANTIL SOLANKI, KEVALKUMAR DHIRUBHAI HARIJAN GUARANTOR - JAYANTIBHAI MELABHAI SOLANKI (A/C NO.) 231204102764087	13 AUG 25 Rs. 909094/- 12 AUG 25	SURVEY NO. 1416/7/8, NARAYAN KUTIR SOCIETY PAKI SUB PLOT NO. 12, SITUATED AT 12 NARAYAN KUTIR BHATHDI MANDIR ROAD AT CHIKHODRA TA ANAND DIST ANAND GUJARAT ADMEASURING 32 SQ.MTR.	PHYSICAL POSSESSION TAKEN ON 21 DEC 25

Place : GUJARAT Date: 23-12-2025 Authorised Officer Aavas Financiers Limited

**Maninagar Railway Station Branch**  
 Shop No 2 and 3 Modi Arcade, Nr Maninagar Railway Station, Maninagar  
 E-mail: ubin0816221@unionbankofindia.bank.in

### AUCTION SALE NOTICE FOR SALE OF VEHICLE - MARUTI SUZUKI DZIRE VXI CNG

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Vehicle hypothecated/charged to Union Bank of India, the vehicle has been seized on by Union Bank of India, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 27.01.2026 for recovery of Rs. 6,05,791.88/- (Rupees Six Lakhs Five Thousand Seven Hundred Ninety One And Paise Eighty Eight), Plus interest at contractual rates and incidental charges/ expenses from NPA date 23.12.2024 onwards until the date of payment due to the Union Bank of India from Borrower Solanki Sahilkumar Shaileshkumar.

The details of the Reserve price of the secured assets and earnest money deposit are mentioned below:

Sr. No.	Description of vehicle	Details	Reserve Price / EMD / Bid Increment
1	Registration Number	GJ-27-TD-2828	Reserve Price : Rs. 3,00,000/- (Rupees Three Lakhs Only plus applicable GST)
2	Registered owner	Solanki Sahilkumar Shaileshkumar	
3	Date of registration	12-12-2022	
4	Class of vehicle/Colour	4 Wheeler/ Pearl Arctic White	EMD : Rs. 30,000/- (Rupees Thirty Thousand Only)
5	Fuel used	Petrol/CNG	
6	Make/Model/Body/Type	Maruti Suzuki Dze Vxi Cng	Bid Increment : Rs. 5,000/- (Rupees Five Thousand Only)
7	Chassis Number	MBHCZFBSNL339825	
8	Engine Number	K12NP4158542	
9	Year of manufacture	2022	
10	RTA	Ahmedabad	and in multiple of five thousand.

Date & Time of E-Auction : 27.01.2026, From 11:00 am to 01:00 pm

Last Date of Submission of EMD : 27.01.2026 till 09:00 AM

Date & Time for inspection of vehicle : 20.01.2026, from 10:00 AM to 01:00 PM

(Contact Person : Mahesh 9824444069)

Details of Account & IFSC code : A/c No.: 162211980050000, A/C Name : Union Bank of India & IFSC Code : UBIN0816221.

For details of Bank official contact number: Sahil Gupta-9999012855

For detailed terms & conditions of the sale, please contact branch

The interested bidder who require assistance in creating Login ID & Password, uploading data, submitting bid documents, training/demonstration on online inter se bidding etc., may contact <https://www.bankauctions.com>.

M/s. C1 India Pvt Ltd, Tel.: Helpline No. 7291981124/25/26, (M): 8866682937, Mr. Bhavik Pandya, Helpline Email ID : maharashtra@c1india.com & support@bankauctions.com.

Date : 20.12.2025

Place : Ahmedabad

Branch Manager Maninagar Railway Station, Ahmedabad

### DEBTS RECOVERY TRIBUNAL - II

4th Floor, Bhikhubhai Chambers, Near Kochrab Ashram, Paldi, Ahmedabad - 380006, Phone No. 079 - 26579343, Tele Fax No. 079 - 26579341

### FORM NO. 14 (See Regulation 33(2))

RP / RC No. 77/2023 OA No. 1448/2018

Central Bank of India Certificate Holder Bank

Vs.

M/s. Octopus Papers Ltd. & Ors. Certificate Debtors

### DEMAND NOTICE

To, C.D. No. 3: Mrs. Jyoti Khara (Director / Guarantor)

Address at: Plot No. 371/A, A1, Avenue Park, Doctor's Co. Op. Housing Society, Near Blood Bank, Jain Temple, GIDC, Vapi.

In view of the Recovery Certificate issued in O.A. No. 1448/2018 passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal - II, Ahmedabad, an amount of Rs. 10,92,87,906/- (Rupees Ten Crore Ninety Two Lac Eighty Seven Thousand Nine Hundred Six Only) including interest etc. as on 01.12.2018 and further interest from 02.12.2018 plus cost of Rs. 1,75,000/- is due against you. The Recovery if any will be adjusted.

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

In addition to the sum aforesaid you will be liable to pay:

(a). Such interest and cost as is payable in terms of Recovery Certificate.

(b). All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Given Under my hand and the Seal of the Tribunal, this day 07/11/2025.

(Anubha Dubey) Recovery Officer - I, Ahmedabad

Next Date : 16/01/2026

### AXIS FINANCE LIMITED

(CIN: U65921MH1995PLC212675)

Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025

### APPENDIX IV (See Rule 8(1))

### POSSESSION NOTICE (For immovable property)

[As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorized Officer of the Axis Finance Limited (AFL), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 27th August, 2024 calling upon the Borrower(s) / Guarantor(s) / Mortgagee(s) (1) Vikas Ashokkumar Neticewala (Borrower) (2) Ashokkumar Kantilal Neticewala (Co-Borrower) / Mortgagee (3) Mira Vikas Neticewala (Co-Borrower-2) having address at: 1, Kantareswar Society, Katargam, Near Ananth Ashram, Surat, Gujarat, Pin No.395004, also at 588, Mukesh Compartment, Satna, Ta: Olpad, Surat, Gujarat, Pin No.394130, who have mortgaged the immovable property being all the piece and parcel of the land more particularly described below, to repay the amount mentioned in the notice being INR.90,24,975/- (Rupees Ninety Lakh Twenty-Four Thousand Nine Hundred Seventy-Five Only) due as on 5th August, 2024 with further interest at the contractual rate thereon till the date of payment within 60 days from the date of receipt of the said notice.

The Borrower(s) / Guarantor(s) / Mortgagee(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) / Mortgagee(s) and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 21st day of December of the year 2025.

The Borrower(s) / Guarantor(s) / Mortgagee(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Finance Limited for an amount of INR. 1,06,57,947 (Rupees One Crore Six Lakhs Fifty Seven Thousand Nine Hundred and Forty Seven Only) due as on 19th December 2025 (INR.90,24,975/- (Rupees Ninety Lakhs Twenty-Four Thousand Nine Hundred Seventy-Five Only) due as on 5th August, 2024 as per demand notice dated 27th August 2024) with further interest thereon at the contractual rates together with costs, charges, etc. of Axis Finance Ltd. until the full payment or realization in full.

The Borrower(s) / Guarantor(s) / Mortgagee(s) attention is invited to provisions of sub section (8) & sub section (13) of section 13 of the said Act, in respect of time available, to redeem the secured assets.

### DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of bearing non-agricultural plot of land in Moje Katargam, Surat lying being land bearing R.S. No.517/3, 518&525 & 526, known as "KANTARESHWAR CO.OP.HO.LTD." PAKI BUNGLOW NO.1, City Survey office Ward Katargam, Talika no.138, Chalta no.79, admeasuring 292.93 Sq. Mtrs., at Registration District & Sub- District Survey City District Surat within the state of Gujarat. East Adj. Sundarvan Society, West: Society Road, North: Adj. Bungalow No.2, South: Adj. Road.

Date: 21st December 2025

Place: Surat

For Axis Finance Ltd Authorised Officer

**PNB Housing Finance Limited**  
 REG. OFFICE: 9<sup>th</sup> FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001,  
 PHONES : 011-23357171, 23357172, 23705414 WEBSITE: www.pnbhousing.com

### POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s).

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (8) & section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession	Description of the Property/ies Mortgaged
NHL/RJKT/111 B.O./RAJKOT	Mr. Uttamkumar Gopalpatil Samanta & Mrs. Anjali Uttamkumar Samanta	14-10-25	Rs. 16,88,461.77/- (Rupees Sixteen Lakhs Eighty-Eight Thousand Four Hundred Sixty-One Only) as on 14-10-2025	17-12-2025	Shop No 301 And 301 B, Shree Anubhai Arcade, Minagali Sani, Rajkot, Mandvi Road, Sani Bazar, Rajkot, Gujarat, 360001
NHL/JGND/032 B.O./RAJKOT	Mr. Vikashbhai Mahendrabhai Kanabhai Nishu Kanabhai	13-08-25	Rs. 12,51,925.24/- (Rupees Twelve Lakhs Fifty-One Thousand Nine Hundred Twenty-Five Only) as on 13-08-2025	17-12-2025	Shop No. 1, Survey No 221 1, Ground Floor, Darpan Complex, Shak. Market, Darya, Janagadh, Gujarat, 362001 India
NHL/JGND/022 B.O./RAJKOT	Mr. Dilipbhai B Savani & Mr. Ajaybhai Bhagvanji B Savani	20-09-25	Rs. 14,59,594.43/- (Rupees Fourteen Lakhs Fifty Nine Hundred Fifty Four & Fourty Three Paise Only) as on 20-09-2025	17-12-2025	Block No 19, Shani Baug 2, Patel Nagar Zanzard Road, Junagadh, Zanzard Road, Junagadh, Gujarat, 362001, India

PLACE : - GUJARAT DATE: 23.12.2025 AUTHORIZED OFFICE: PNB HOUSING FINANCE LTD.